

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:7319  
ANSWERED ON:21.05.2012  
LOSSES DUE TO BAN ON FELLING OF TREES  
Pakkirappa Shri S.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the details of the revenue loss suffered by States due to ban on the cutting of trees used for commercial purposes during the last three years and the current year, State-wise;
- (b) whether Government proposes to compensate the losses suffered in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN):

- (a) The States / Union Territories suffer loss of revenues due to ban on felling of trees due to ecological and environmental reasons; however, except for Arunachal Pradesh none of the States / Union Territories have reported such loss of revenue due to ban on cutting of trees used for commercial purposes.
- (b)&(c) The 12th Finance Commission has recommended a grant of Rs. 1000 crore for a period of five year to the States / Union Territories for maintenance of forest cover. The 13th Finance Commission has recommended a grant of Rs. 5000 crore for a period of five year from 2010-11 to 2014-15 to the States for maintenance of the forest areas. This amount has been distributed among the States based on their forest areas and is required to be spent for the preservation of their forest wealth. With Rs. 727.84 crore grants-in-aid in the next five years, Arunachal Pradesh will be the biggest beneficiary of the scheme, followed by Madhya Pradesh, with Rs. 490.32 crore and Chhattisgarh, with Rs. 411.12 crore aid. The details of the grant allocated to the States, year-wise, are given at Annexure.
- (d) Does not arise.